

**Central Administrative Tribunal, Lucknow Bench, Lucknow**

**ORIGINAL APPLICATION No.512/2009**

This the 24<sup>th</sup> day of February, 2010

**Hon'ble Mr. Justice A.K. Yog, Member (J)**

**Hon'ble Dr. A.K. Mishra, Member (A)**

Jawahar aged about 40 years, son of Sri Rampher Saroj,  
resident of Village Sagra (Afeem Kothi), District Pratapgarh.

.....Applicant

By Advocate: Shri R.K. Upadhyay.

**Versus.**

1. Union of India through the Secretary, Agriculture, Krishi Bhawan, New Delhi.
2. Indian Council of Agriculture Research through its Secretary, New Delhi.
3. Director, Central Research Institute for Jute & Allied Fibres, Post Office Barrackpore, District 124 Pargana West Bengal.
4. Scientist Incharge Sunnhemp Research Centre, Pratapgarh.

.....Respondents

By Advocate: Shri S.P. Singh.

**ORDER (Oral)**

**Delivered by Mr. Justice A.K. Yog, Member (J)**

Heard learned counsel for the parties on both sides.

2. Shri S.P. Singh, Additional Standing Count submitted that respondents have instructed him to seek 6 weeks time to file Counter-Affidavit.

3. On the other hand learned counsel for the applicant informs that disciplinary enquiry has been completed (to the best of his knowledge) but the said order has not been communicated by the respondents only to harass the applicant.


In support of his contention, it is being argued that the applicant was kept under suspension for couple of years (5 years

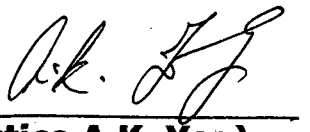


approximately). In view of the above that the decision has already been taken by the respondent authority in the matter of disciplinary enquiry/suspension may be communicated to the applicant forthwith.

4. Accordingly, we direct the applicant to file certified copy of this order within 6 week from today before the concerned competent authority, who shall communicate the order passed <sup>as concluding or</sup> ~~(completing)~~ disciplinary enquiry as noted <sup>as to the applicant as</sup> above) within 4 weeks of the receipt of the said order.

5. OA stands disposed of is disposed of. No order as to costs.

  
(Dr. A.K. Mishra)  
Member (A)

  
(Justice A.K. Yog)  
Member (J)

Amit/-